

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-117

IB- 373/(ND)/2020

IN THE MATTER OF:

Mithu Chowdhary

VS.

Invest Care Real Estate Opportunity LLP

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC, 2016

Order delivered on 18.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Palzer Moktan, Adv. for Financial Creditor

For the CD/Respondent :

For the Intervener :

ORDER

Counsel for the Petitioner is present. It is submitted that a copy of the reply has been given, however, the reply is not found in DMS Portal and further, there is no representation on behalf of Mr. Ajit Sinha.

As seen from the previous Order, the other two Partners were directed to remain present but they are also absent. In the circumstances, the **Ex-Parte** proceedings were initiated against Mr. Ajit Sinha. For rest of the Partners, the Counsel for the Petitioner is directed to issue fresh notice and file the proof of service on or before the next date of hearing.

List on 13.4.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)